

341
IN THE HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI

OA NO. 17/2022

IN THE MATTER OF:

DR. D.S. KATARIA & ANR.

.....APPLICANTS

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENTS

**REPLY ON BEHALF OF DISTRICT MAGISTRATE SOUTH-
RESPONDENT.**

MOST RESPECTFULLY SHOWETH:-

1. That, I am the Sub Divisional Magistrate (Mehtauli), Respondent, herein and as such I am duly authorized and competent to affirm the present reply on behalf of District Magistrate (South).
2. It is humbly submitted that, the area E-2, Vasant Kunj comes under the jurisdiction of SDM (Vasant Vihar), New Delhi District.
3. The Department of Urban Development, GNCTD is the concerned department which regulates unauthorized colonies.
4. Based on the above facts, report is being submitted before this Hon'ble National Green Tribunal for kind consideration. Undersigned assures that the orders/direction passed by this Hon'ble Court shall be duly complied in future also.

M. Khanna
02.04.2025
**RESPONDENT No. 2
SDM (MEHTAULI)**

